

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †2438**

**TO BE ANSWERED ON THE 03<sup>RD</sup> DECEMBER, 2019/AGRAHAYANA 12, 1941 (SAKA)**

**CRIMES IN COURT PREMISES**

**†2438. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether there has been an increase in the incidents of crimes in court premises; and**

**(b) if so, the measures being taken by the Government to protect the court premises?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) & (b): No such data is maintained centrally. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to provide security to institutions including courts lies primarily with the State Governments. Government deploys Central Armed Police Forces to aid and assist State Governments to maintain law and order, and extends financial assistance to them to modernize and build capacity of their police forces.**

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